

COURT-II
BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

Appeal No. 56, Appeal No. 84 of 2013
and Appeal No. 68 & IA-423 of 2014

Dated : 2nd December, 2014

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Appeal No. 56 of 2013 and Appeal No. 84 of 2013

Talwandi Sabo Power Ltd. ... Appellant(s)

Versus

Punjab State Power Corporation Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Vishal Anand
Ms. Smruti Dutt

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Poorva Saigal for R-1
Ms. Meghana Aggarwal for R-2

Appeal No. 68 of 2013 & IA-423 of 2014

Nabha Power Ltd. & Anr.. ... Appellant(s)

Versus

Punjab State Power Corporation Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhuri
Mr. Aniket Prasoon

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Poorva Saigal for R-1
Ms. Meghana Aggarwal for R-2

ORDER

IA-423 of 2014 in Appeal No. 68 of 2013

IA-423 of 2014 in Appeal No. 68 of 2013 has been moved on behalf of the Appellants seeking continuance of the interim order, dated 21.8.2013, passed by this Appellate Tribunal in IA No. 227 of 2013 in Appeal No. 68 of 2013, requesting that the said interim order, dated 21.8.2013, should be allowed to continue till the final disposal of the Appeal on the same terms and conditions provided in the aforesaid interim order, dated 21.8.2013.

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We have heard Mr. Sakya Singha Chaudhuri, the learned counsel appearing on behalf of the Appellants and also Mr. Anand K. Ganesan, the learned counsel appearing on behalf of the Respondents. Mr. Ganesan has no objection in allowing the IA-423 of 2014 and to continue the aforesaid interim order. Consequently, IA-423 of 2014 in Appeal No. 68 of 2013 praying for continuance of the aforesaid directions is allowed and the said interim order, dated 21.8.2013, shall continue till the final disposal of this Appeal.

We have heard Mr. Amit Kapur, the learned counsel appearing on behalf of the Appellant in Appeal No. 56 of 2013.

Post the matter for further hearing on **18th December, 2014.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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